

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15745/2018

(Arising out of impugned final judgment and order dated 18-05-2018 in SA No. 137/2018 passed by the High Court Of Judicature At Allahabad)

SATYA PRAKASH DUBEY

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF EDUCATION & ORS.

Respondent(s)

(IA No. 83875/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 127899/2018 - EXEMPTION FROM FILING O.T. & IA No. 83874/2018 - EXEMPTION FROM FILING O.T.)

Date : 27-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Mohnish Nirwan, Adv.
Ms. Kiran Pandey, Adv.
Mr. Sudhir S. Rawat, Adv.
Mr. A. Baskar, Adv.

For Respondent(s) Mr. Ankur Yadav, AOR
Mr. S.r.singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Jaidev Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Ankur Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 24.02.2023 circulated by learned counsel for the petitioner(s) seeking adjournment, list after four week.

(NIRMALA NEGI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER